The strength of Judges in High Courts is reviewed at the time of Triennial review, which is undertaken once in three years generally, in consultation with the Chief Justice of India and the State Governments on the basis of average institution/disposal and pendency of cases. The requisite data for Triennial review for the period ending 2010 has been received from the High Courts including that of Bombay High Court.

The number and appointment of Judges in subordinate courts come within the purview of the concerned High Court.

Statement

Position of pendency in High Courts of Bombay and Subordinate Courts of Maharashtra

A. Pendency position in the Bombay High Court as on 31.12.2011

Case type	Pendency as on 31.12.2010	Institution	Disposal	Pendency as on 31.12.2011
Civil	3,05,697	1,16,519	1,05,323	3,16,893
Criminal	45,600	30,579	30,187	45,992
TOTAL:	3,51,297	1,47,098	1,35,510	3,62,885

B. Pendency position in the Subordinate Courts of Maharashtra as on 31.12.2011

Case type	Pendency as on 31.12.2010	Institution	Disposal	Pendency as on 31.12.2011
Civil	9,81,554	4,73,349	4,79,153	9,75,750
Criminal	29,23,051	15,22,928	21,45,775	23,00,204
Total:	39,04,605	19,96,277	26,24,928	32,75,954

Introduction of Islamic Banking

*335. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry is in the process of constituting

an expert committee to examine the possibility of introduction of Islamic Banking in the country;

- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Reserve Bank of India and the Intelligence Bureau have already opposed the idea of setting up of such a bank in the country, in view of terrorist activities in the country; and
- (d) if so, the reasons for setting up and encouraging the Islamic Banking in the country?

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN): (a) No, Sir.

- (b) Does not arise in view of (a) above
- (c) No. Sir.
- (d) Does not arise in view of (a) and (b) above.

Streamlining PDS

†*336. SHRI DARSHAN SINGH YADAV: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Central Government has taken or proposes to take any steps to streamline the Public Distribution System (PDS) in the country;
 - (b) if so, the details thereof, as on date; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD, AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India. The operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them and supervision over and monitoring of functioning of Fair Price Shops (FPSs) rest with the concerned State/UT Governments.